(d) the steps Government has taken to identify the culprits, compensate the victims and ensure the welfare of weavers?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Sir. The Central Silk Board, Ministry of Textiles, through its R and D institute, Central Silk Technological Research Institute (CSTRI) has conducted a first hand inquiry into the incident to assess the actual causes for eye injury and skin allergy suffered by few silk weavers of Magadi town near Bangalore. It is ascertained that the incident happened due to use of chemical toxic substances for preservation of Silk, which was procured by the twisters/weavers from local silk traders. The weavers suffered irritation/itching sensation in eyes, hand and body. Timely medical treatment was given to the injured in hospitals. Further, the samples of silk were collected and sent to Forensic Department for testing the actual toxic material used on such silk.

(c) No such case has been reported.

(d) The Central Silk Board has taken-up the matter with the Commissioner of Sericulture, Govt. of Karnataka to intervene in the matter and take urgent action on the traders using chemically adulterated silk, so as to avoid such serious consequences in future. Karnataka is a major weaving centre and silk weaving is a regular activity in large scale. The above mentioned problems/cases with the use of adulterated silk appear to be isolated.

Growing demand of Indian dress in international market

†3183. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of TEXTILES be pleased to state:

(a) whether any high level official study has been conducted by the Ministry regarding growing demand of Indian dresses and clothes in international market so that we may get success in finding new markets;

(b) the money that we have earned from the export during the last three years, year-wise along with the percentage share of Gujarat in this trend of export;

(c) whether Government has formulated any action plan to make the textile market of Gujarat as international level market; and

(d) if so, to what extent success has been achieved in this direction so far and the purpose for which the framework of this roadmap has been chalked out?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) No, Sir.

(b) India exported readymade garments worth USD 9.07 billion, USD 10.38 billion and USD 10.04 billion in 2007-08, 2008-09 and 2009-10 respectively. State-wise percentage share of these exports can not be ascertained.

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†Original notice of the question was received in Hindi.

(c) No Sir.

(d) Does not arise.

Agitation by jute mill workers of West Bengal

†3184. SHRI RUDRA NARAYAN PANY: Will the Minister of TEXTILES be pleased to state:

(a) whether the agitation by jute mill workers of West Bengal has now ended up completely;

(b) if so, the details thereof;

(c) the demands by jute mill workers that remains to be fulfilled; and

(d) by when these demands would be fulfilled?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (d) After several rounds of meetings of Government of West Bengal with the jute mill workers representative unions and Jute mill owners represented by IJMA, Jute mills workers had called off their indefinite strike on 14th February, 2010 following a tripartite agreement signed on 12th February, 2010. The details of the settlement agreed are as under:-

(1) The management shall make payment of 277 points of DA @ Rs. 1.90 out of 627 points of arrear DA (Rs 1191/- for 208 hours) w.e.f 1st February, 2010 and the remaining 350 points of DA shall be paid in five installments as mentioned hereunder:

(a) 50 points of DA @ Rs. 1.90 w.e.f 01.08.2010.

(b) 75 points of DA @ Rs. 1.90 w.e.f 01.02.2011

(c) 75 points of DA @ Rs. 1.90 w.e.f 01.08.2011

(d) 75 points of DA @ Rs. 1.90 w.e.f 01.02.2012

(e) 75 points of DA @ Rs. 1.90 w.e.f 01.08.2012

In case of retirement/resignation/death of workers during the above period the workers who are entitled to 627 points of arrear DA or part thereof shall get the balance arrear points of DA of Rs. 1.90 as one time payment.

(2) The management has also agreed to pay 169 points of DA @ Rs. 1.90 which is due 1st February, 2010.

(3) The future DA as per rise or fall of CPI @ Rs. 1.90 per point shall be paid in four quarters *i.e.* 1st February, 1st May, 1st August and 1st November every year.

(4) For new entrants who will be enrolled after this agreement, shall be paid Rs. 157/- only per day in lieu of Rs. 100/- as the entry level minimum payment. They will also be entitled to future DA.

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†Original notice of the question was received in Hindi.